## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE

# LOK SABHA UNSTARRED QUESTION NO. 1895

Answered on December 19, 2022/ Agrahayana 28, 1944 (Saka)

#### 'Assistance to Kerala for Flood Relief'

#### 1895. SHRI ANTO ANTONY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any data regarding the assistance given to the State of Kerala for rehabilitation of people affected by floods in the years 2018 and 2019;
- (b) if so, the details thereof including the assistance/funds given to the State in the said period;
- (c) whether the Government has asked the State Government of Kerala to repay the price of food grains provided to the State during flood; and
- (d) if so, the details thereof and the reasons therefor?

### **ANSWER**

# MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHAUDHARY)

(a) & (b): Based on the recommendations of the Ministry of Home Affairs, the Nodal Ministry for Disaster Management, the Department of Expenditure has released the following funds to the State Government of Kerala to undertake immediate relief measures for the people affected by floods in the years 2018 and 2019:

S.No	Item	Year	Amount
			(in Rs crore)
1	Central share of State Disaster Response	2018-19	192.60
2	Fund (SDRF)	2019-20	136.65
3	Additional central assistance from National Disaster Response Fund (NDRF)	2018-19	2904.85
	Total		3234.10

(c) & (d): As informed by the Department of Food and Public Distribution (D/o F&PD), an additional allocation of 89540 MT of rice was made to Kerala at Minimum Support Price (MSP) derived rates on a proposal received from the State Government. As per extant policy of Government of India, any additional allocation for natural calamity including floods is made at MSP rate for wheat and MSP derived rate for rice. However, in pursuance of the decision taken in the meeting of the National Crisis Management Committee held on 19<sup>th</sup> August 2018, the Food Corporation of India (FCI) provided 89540 MT of rice to Kerala without insisting on immediate payment from the State Government. It was decided that this payment would be adjusted subsequently from the eligible entitlement of the State Government of Kerala from SDRF/NDRF, 'on actual basis' or other schemes including Food Security Act, etc.

Since the State Government had lifted 100% quota of 89540 MT of rice allocated for flood relief, the FCI had submitted a bill of Rs 205.81 crore for additional allocation made for flood relief, 2018. The bill has been forwarded by the Ministry of Home Affairs to the State Government of Kerala to settle the same.

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